

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 20318/2021

(Arising out of impugned final judgment and order dated 24-08-2018 in JA No. 5803/2011 passed by the High Court Of Judicature At Allahabad)

BABA FAKKADNATH @ MULLA @ DHARAMPAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(MR. SHANKAR DIVATE, AOR, HAS BEEN APPOINTED AS AMICUS CURIAE.
IA No. 84679/2022 - CONDONATION OF DELAY IN FILING)

WITH

Diary No(s). 3903/2022 (II)

(MR. SHANKAR DIVATE, AOR, HAS BEEN APPOINTED AS AMICUS CURIAE.
IA No. 84887/2022 - CONDONATION OF DELAY IN FILING)

Date : 13-07-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Shankar Divate, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Issue notice on the prayer for bail returnable in two weeks.

Service on the State shall be effected through the learned
standing counsel.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)